

ITEM NO.20

COURT NO.12

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11203/2019  
(Arising out of impugned final judgment and order dated 14-02-2019  
in WP No. 1810/2018 passed by the High Court of Judicature at  
Bombay)

KANTILAL BHAGUJI MOHITE

Petitioner(s)

VERSUS

COMMISSIONER, CENTRAL EXCISE & SERVICE TAX-PUNE III Respondent(s)

(FOR ADMISSION and I.R. and IA No.72890/2019-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT)

Date : 14-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Rajiv Shankar Dvivedi, AOR  
Mr. Pravin Satale, Adv.  
Mr. Rishabh Jain, Adv.  
Mr. S K Sarkar, Adv.

For Respondent(s) Mr. Vikramjeet Banerjee, ASG  
Mr. Rupesh Kumar, Sr. Adv.  
Mr. Raj Bahadur Yadav, AOR  
Mr. Nalin Kohli, Adv.  
Ms. Aruna Gupta, Adv.  
Mr. Navanjay Mohpatra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned counsel Mr. Rajiv Shankar Dvivedi for  
the petitioner and learned ASG Mr. Vikramjeet Banerjee along with  
learned senior counsel Mr. Rupesh Kumar for the respondent.

We are not inclined to interfere in the matter.

The special leave petition is, hence, dismissed.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)  
COURT MASTER (SH)

(MALEKAR NAGARAJ)  
COURT MASTER (NSH)